

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI P. CHALY

WEDNESDAY, THE 1ST DAY OF APRIL, 2020/12TH CHAITHRA, 1942

B.A. NO. 2072 of 2020

(IN OR 8/2020 OF THE DIRECTORATE OF REVENUE INTELLIGENCE, KOZHIKODE)

PETITIONER / ACCUSED:

Sajeer Mon, Aged 21 years, S/o. MuhammedAli,
Akkattil House, Palemad,
Edakkara Police Station Limit,
NilamburTaluk, Malappuram District

By Adv. Sri. P. Samsudin

RESPONDENTS / STATE AND COMPLAINANT:

- 1 State of Kerala, Represented by the Public Prosecutor,
High Court of Kerala, Ernakulam – 682 031.
- 2 Senior Intelligence Officer, Directorate of Revenue Intelligence,
Chalappuram- 673 002, Kozhikode District.

By Sri. Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 01/04/2020, the Court on the same day passed the following:-

**A.K. JAYASANKARAN NAMBIAR, J.
&
SHAJI P. CHALY, J.**

B.A.NO.2072 OF 2020

Dated this the 1st day of April, 2020

O R D E R

Shaji P. Chaly, J.

The Petitioner is the sole accused in Crime no.8/2020 of the Directorate of Revenue Intelligence, Kozhikode, registered with the offence punishable under Section 135 of the Customs Act, 1962. He was arrested on 29.2.2020. He seeks regular bail under Section 439 of the Code of Criminal Procedure.

2. Today when the matter is taken up, the learned Central Government Counsel submitted that the petitioner was released on bail on the basis of the Full bench order of the High Court of Kerala dated 30.3.2020 in W.P.(C).No.9400/2020 [Suo Motu]. In that view of the matter, nothing survives to be considered in this bail application, and therefore, this bail application is closed, in terms of the order of the High Court specified above.

**A.K.JAYASANKARAN NAMBIAR
JUDGE**

**SHAJI P. CHALY
JUDGE**